

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA 310/01838/2016

Dated Wednesday the 15th day of November Two Thousand Seventeen

P R E S E N T

HON'BLE MR. R. RAMANUJAM, Member (A)

P. Jayalakshmi
No. 84, Co-operative Colony
8th Cross, Medical College Road
Thanjavur 613 007.

... Applicant

By Advocate M/s. R. Pandian

Vs.

1. Union of India rep. By
The General Manager
Southern Railway
Park Town, Chennai 600 003.
2. Divisional Personnel Officer
Southern Railway
Tiruchirappalli 620 001.
3. Senior Divisional Financial Manager
Southern Railway
Tiruchirappalli 620 001.

... Respondents

By Advocate Mr. R. Sathyabama

OA 310/01838/2016

ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

Heard both sides.

2. The applicant has filed this OA seeking Ex-Gratia (family pension) to the applicant from 12.10.2012, the date of death of her husband.
3. It is submitted that the applicant's husband a SRPF(C) beneficiary had retired from service voluntarily on 20.08.1976. He was in receipt of ex-gratia payment from 01.11.1997 onwards as directed by the Hon'ble High Court of Judicature at Madras in WP No. 24696/2007. Later, by OM dt. 25/26.06.2013, the Government extended the payment of ex-gratia benefit to all CPF beneficiaries who had put in 20 years of service and retired voluntarily prior to 1986. The applicant's efforts to receive ex-gratia family pension after the death of her husband could not meet with success despite repeated representations. Accordingly, the applicant is before this Tribunal seeking the said relief.
4. The respondents have filed a reply wherein it is stated that post receipt of the instant OA, the respondents had examined the request in detail and contacted the applicant by a letter dt. 07.04.17. The applicant was advised to receive necessary pension forms which she did on 26.05.2017. On submission of these pension forms, request for ex-gratia pension by the

applicant would be processed as per rules.

5. It is seen that there is no dispute as such to be settled by this Tribunal in the instant OA. The applicant is allegedly 82 years old and needs the support of the authorities to enable her to receive the family pension due to her.

6. At the time of hearing, it is submitted by the counsel for the respondents that the respondents had since received the pension forms and sanction of family pension to the applicant would accordingly be processed.

7. In view of the above submission, respondents are directed to take a final decision on the claim of the applicant in accordance with relevant rules and pass a speaking order within a period of one month from the date of receipt of copy of this order.

8. Accordingly OA is disposed of.